1	2	3	4	5	6	7
13. Meghalaya . . .	98	116	235	236	198	209
14. Nagaland . . .	74	123	128	124	165	187
15. Orissa . . .	434	441	530	532	700	706
16. Punjab . . .	1604	1119	1250	1137	1196	1189
17. Rajasthan . . .	431	589	819	900	1106	1275
18. Sikkim . . .	93	90	109	86	115	119
19. Tamil Nadu . .	1281	1500	1392	1569	1550	1671
20. Tripura . . .	62	52	97	112	141	157
21. Uttar Pradesh . .	3389	3383	3406	3288	3600	4210
22. West Bengal . .	1733	1633	1589	2445	2394	2612
TOTAL—States . .	19669	20875	21671	22873	24532	30295

Statement-II

States	Index Number of Industrial Production			Percentage growth over the previous year	
	1976-77	1977-78	1978-79	1977-78	1978-79
1	2	3	4	5	6
Andhra Pradesh (Base 1970)	158·2	165·6	184·1	4·7	11·2
Haryana (Base 1970-71)	163·8	177 2	N.A.	8·2	N.A.
Karnataka (Base 1970)	136·9	146·3	NA.	6·9	N.A.
Tamil Nadu (Base 1970)	137·6	142·1	163·8	3·3	15·3
Uttar Pradesh (Base 1970-71)	136·0	138·7	160·3	2·0	15·6

जबलपुर छावनी के नजदीकी क्षेत्र में किसानों की बेदखली

1765. **श्री मुंडेर शर्मा** : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जबलपुर छावनी के आसपास के क्षेत्र में से किसानों को अपने फलोद्यानों से बेदखल करने के लिए, जो वर्षों से उनके स्वामित्व में है और सैकड़ों किसानों की जीविका का साधन है, कार्यवाही की जा रही है बावजूद इसके कि उन्होंने बेदखली के खिलाफ बार-बार अपील की है और, बोर्ड के कई निर्वाचित पार्षदों ने उनकी अपील का समर्थन किया है ; और

(ख) क्या इस विवाद को निपटाने के लिए कोई कार्यवाही की गई है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री सी० पी० एन० सिंह) : (क) और (ख) यह रिपोर्ट मिली है कि जिन इलाकों से किसानों को बेदखल किया जा रहा है वहां कोई बाग-बगीचे नहीं है। रक्षा विभाग के पास लगभग 305 एकड़ भूमि अपनी तात्कालिक आवश्यकताओं से अधिक थी जिसे अल्पावधि के लिए कृषि पट्टे पर दे दिया गया था। पट्टे की शर्तों में यह प्रावधान है कि जब आवश्यकता होगी तब इस भूमि को वापस ले लिया जाएगा। पट्टे पर दी गई इस भूमि मे से लगभग 165 एकड़ भूमि की रक्षा विभाग को जरूरत पड़ गई इसलिए दिसम्बर, 1976 तक 106 एकड़ भूमि वापस ले ली गई। 56 एकड़ भूमि के पट्टेदारों ने मामले न्यायालय मे उठा दिए थे इसलिए उसे वापस लेने मे कुछ समय लग गया। इस भूमि की सेना को अभी भी आवश्यकता है या नही इस प्रश्न पर विचार किया जा रहा है। शेष 143 एकड़ भूमि के मामले मे यह जाच की जा रही है कि पट्टेदार इस भूमि को पट्टे पर रखे रहने के पात्र है या नही। इस बात की जाच की जा रही है कि पट्टे की शर्तों का कही उल्लघन तो नही हुआ है।

Setting up of Naval Base in Kolavai Lake in Tamilnadu

1766. SHRI ERA AUBARASU: Will the Minister of DEFENCE be pleased to state:

(a) whether the proposal of setting up of Naval base in Kolavai Lake in Chengalpattu in Tamil Nadu will be taken up for completion, if not the reasons therefor; and

(b) what is the progress so far made in completing the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) There is no proposal to set up a Naval Base in Chengalpattu in Tamil Nadu.

(b) Question does not arise.

Poorest community in Tamil Nadu

1767. SHRI ERA AUBARASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) which is the largest and poorest community in Tamil Nadu; and

(b) whether Government propose to take appropriate steps to protect the interest and welfare of this Community?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The information is being collected and will be laid on the Table of the House.

Living condition of "Vanniyakula Kashtriya Community" in Tamil Nadu

1768. SHRI ERA AUBARASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to find out the living conditions of the people belonging to "Vanniyakula Kshtriya Community" in Tamil Nadu to provide them proper representation in Government jobs and in public and private sector;

(b) the findings of the Backward Classes Commission in respect of these people;

(c) whether the Commission has submitted their report to Government, if so, whether Government propose to accept the same; and